

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 11/18 of Norms Committee VI was held on 28.03.2018 for the licensing year 2017-18 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
Officer in attendance			
1.	Sh. Shobhit Gupta	Dy. DGFT	DGFT
2.	Sh. Ashok Chander Bhatt	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure of FTP 2015-20 updated as on 01.04.2015.

Case No.: 1/2/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
HQ File :01/85/050/00005/AM15/	RLA File :07/24/040/00427/AM14/	Lic.No/Date:0710102255 20.02.2014	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			

Case No.: 28/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Approved
Decision : The Committee heard Sh. Shailesh Shah, Director, Sonic Biochem Extractions Ltd. during the personal hearing. As desired by the Technical Authority, the applicant firm would provide the ERP data for batch which has been exported to MFPI within 15 days for verification. However, based on the Comments furnished by Ministry of Food Processing Industries vide their O.M. No. 4(18)/2018/DGFT dated 06.03.2018, the Committee approved following ad-hoc norms:-			
Export item	Quantity	Import item	Quantity
Soya Protein Concentrate	1.00 MT	Soya Protein Isolate	0.0722 MT/MT
		Hexane	6.9 Ltr/MT
RA may take consequential action as per Policy/Procedure.			


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3	Case No.:9/7/85-ALC3/2014	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00045/AM15/	RLA File :09/24/040/00646/AM14/	Lic.No/Date:0910059870 25.04.2014	Deferred
Decision : The committee considered the case as per agenda and noted that details of Board of Director are awaited from Zonal Office, Chennai. Therefore the Committee decided to issue reminder to Zonal Office, Chennai to give information immediately.				

4	Case No.:30/7/85-ALC3/2014	Party Name:RK AGRI BIZ LLP	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00066/AM15/	RLA File :21/24/040/00001/AM15/	Lic.No/Date:2110001118 06.06.2014	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

5	Case No.:5/9/85-ALC3/2014	Party Name:SCHOUTEN AAHAAR INDIA PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00071/AM15/	RLA File :08/24/040/00121/AM15/	Lic.No/Date:0810132540 01.07.2014	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

6	Case No.:1/3/85-ALC3/2017	Party Name:ASIAN FOOD INDUSTRIES,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00021/AM18/	RLA File :34/24/040/00076/AM15/	Lic.No/Date:3410040372 17.07.2014	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Vadodara so far. Therefore the Committee decided to remind the RA in this regard.				

7	Case No.:10/12/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00099/AM15/	RLA File :07/24/040/00181/AM15/	Lic.No/Date:0710106590 27.08.2014	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far since 19.01.2016. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard				


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8	Case No.:9/15/85-ALC3/2014	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00114/AM15/	RLA File :03/95/040/00334/AM15/	Lic.No/Date:0310789120 12.09.2014	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard				

9	Case No.:8/15/85-ALC3/2014	Party Name:UNILEVER INDIA EXPORTS LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00113/AM15/	RLA File :03/95/040/00410/AM15/	Lic.No/Date:0310789163 15.09.2014	Deferred
Decision : The committee considered the case as per agenda and noted that confirmation sought from RA, Mumbai regarding surrender of Advance Authorisation by the firm has not be received so far. Therefore the Committee decided to remind RA, Mumbai.				

10	Case No.:21/22/85-ALC3/2014	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00181/AM15/	RLA File :03/94/040/00713/AM15/	Lic.No/Date:0310791381 25.11.2014	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind the Textile Commissioner in this regard.				

11	Case No.:14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. AYUSH. Therefore the Committee decided to remind AYUSH in this regard.				

12	Case No.:26/22/85-ALC3/2014	Party Name:BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00186/AM15/	RLA File :03/94/040/00979/AM15/	Lic.No/Date:0310793167 21.01.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				


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13	Case No.: 9/23/85-ALC3/2014	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00195/AM15/	RLA File :08/24/040/00396/AM15/	Lic.No/Date:0810134481 03.02.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

14	Case No.: 10/3/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

15	Case No.: 10/1/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

16	Case No.: 3/2/85-ALC3/2015	Party Name:J.K.MALT PRODUCTS PVT LTD,	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00014/AM16/	RLA File :34/24/040/00316/AM15/	Lic.No/Date:3410041009 04.03.2015	Deferred
Decision : The committee considered the case as per agenda and noted that revised comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

17	Case No.: 6/4/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Deferred
Decision : The committee considered the case as per agenda and noted that revised comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard				


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18	Case No.: 7/1/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00006/AM16/	RLA File :07/24/040/00453/AM15/	Lic.No/Date:0710107884 19.03.2015	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. AYUSH so far. Therefore the Committee decided to remind AYUSH.				

19	Case No.: 2/2/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00013/AM16/	RLA File :07/24/040/00454/AM15/	Lic.No/Date:0710107909 23.03.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

20	Case No.: 1/1/85-ALC3/2015	Party Name:INTELIZON ENERGY PVT LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00204/AM15/	RLA File :09/24/040/00669/AM15/	Lic.No/Date:0910061800 31.03.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

21	Case No.: 1/4/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00031/AM16/	RLA File :05/24/040/00015/AM16/	Lic.No/Date:0510393961 24.04.2015	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner.				

22	Case No.: 16/5/85-ALC3/2015	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00060/AM16/	RLA File :17/24/040/00006/AM16/	Lic.No/Date:1710006100 08.05.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				


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23	Case No.: 4/6/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00073/AM16/	RLA File :03/95/040/01103/AM15/	Lic.No/Date:0310796027 19.05.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

24	Case No.: 6/6/85-ALC3/2015	Party Name:BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00075/AM16/	RLA File :03/94/040/00087/AM16/	Lic.No/Date:0310796173 25.05.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

25	Case No.: 7/5/85-ALC3/2015	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00051/AM16/	RLA File :05/23/040/00092/AM16/	Lic.No/Date:0510394475 08.06.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

26	Case No.: 13/5/85-ALC3/2015	Party Name:SIDDARTH KAPOOR	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00057/AM16/	RLA File :02/24/040/00026/AM16/	Lic.No/Date:0210205888 16.06.2015	Deferred
Decision : The committee considered the case as per agenda and noted that revised comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

27	Case No.: 6/13/85-ALC3/2015	Party Name:AMBE PHYTOEXTRACTS PVT.LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00102/AM16/	RLA File :05/23/040/00059/AM16/	Lic.No/Date:0510394624 18.06.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				


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28	Case No.:7/13/85-ALC3/2015	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00103/AM16/	RLA File :02/24/040/00062/AM16/	Lic.No/Date:0210205983 15.07.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

29	Case No.:11/8/85-ALC3/2017	Party Name:SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00109/AM18/	RLA File :03/95/040/00289/AM18/	Lic.No/Date:0310814671 19.07.2017	Deferred
Decision : The committee considered the case as per agenda and decided to defer the case and share the report received from MFPI with the firm to seek their comments.				

30	Case No.:1/8/85-ALC3/2015	Party Name: VADILAL INDUSTRIES LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00079/AM16/	RLA File :08/24/040/00136/AM16/	Lic.No/Date:0810135787 04.08.2015	Deferred
Decision : The Committee Considered the case as per agenda and decided to seek the comments of MFPI.				

31	Case No.:3/13/85-ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00099/AM16/	RLA File :02/24/040/00102/AM16/	Lic.No/Date:0210206066 12.08.2015	Deferred
Decision : The committee considered the case as per agenda and decided to give personal hearing to the firm.				

32	Case No.:8/13/85-ALC3/2015	Party Name:FASHION ACCESSORIES	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00104/AM16/	RLA File :05/23/040/00164/AM16/	Lic.No/Date:0510395320 14.08.2015	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind Textile Commissioner in this regard.				


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33	Case No.: 5/14/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00130/AM16/	RLA File :05/24/040/00334/AM16/	Lic.No/Date:0510395921 14.10.2015	Defer Date:28.03.2017
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner. Therefore the Committee decided to remind Textile Commissioner in this regard.				

34	Case No.: 4/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00169/AM16/	RLA File :03/94/040/00614/AM16/	Lic.No/Date:0310800220 10.11.2015	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind MFPI in this regard.				

35	Case No.: 5/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00170/AM16/	RLA File :03/94/040/00615/AM16/	Lic.No/Date:0310800218 10.11.2015	Deferred
Decision : : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind MFPI in this regard.				

36	Case No.: 6/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00171/AM16/	RLA File :03/94/040/00616/AM16/	Lic.No/Date:0310800219 10.11.2015	Deferred
Decision : : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

37	Case No.: 18/14/85-ALC3/2015	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00143/AM16/	RLA File :10/24/040/00069/AM16/	Lic.No/Date:1010059312 12.11.2015	Deferred
Decision : : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Coffee Board. Therefore the Committee decided to remind Coffee Board in this regard.				


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38	Case No.:12/14/85-ALC3/2015	Party Name:VITALITY AQUACULTURE PVT. LTD.	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00137/AM16/	RLA File :35/24/040/00044/AM16/	Lic.No/Date:3510044828 26.11.2015	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. CIFT. Therefore the Committee decided to remind CIFT in this regard.				

39	Case No.:2/14/85-ALC3/2015	Party Name:SANSTAR BIO- POLYMERS LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date:0810136585 27.11.2015	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Ahmedabad so far. Therefore the Committee decided to remind to RA in this regard.				

40	Case No.:3/20/85-ALC3/2015	Party Name:SRI PRABHA LIFE SCIENCES	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00197/AM16/	RLA File :09/24/040/00539/AM16/	Lic.No/Date:0910062970 15.12.2015	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI. Therefore the Committee decided to remind MFPI in this regard.				

41	Case No.:7/17/85-ALC3/2015	Party Name:BEACON ELECTRONICS	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00155/AM16/	RLA File :05/23/040/00399/AM16/	Lic.No/Date:0510397091 29.12.2015	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

42	Case No.:1/16/85-ALC3/2015	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00148/AM16/	RLA File :08/24/040/00363/AM16/	Lic.No/Date:0810137003 13.01.2016	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Ahmedabad so far. Therefore the Committee decided to remind to RA in this regard.				


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43	Case No.:3/19/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00189/AM16/	RLA File :05/24/040/00503/AM16/	Lic.No/Date:0510397304 14.01.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

44	Case No.:2/19/85-ALC3/2015	Party Name:LUKE EXPORT	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00188/AM16/	RLA File :53/24/040/00022/AM16/	Lic.No/Date:5310018555 19.01.2016	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

45	Case No.:1/4/85-ALC3/2016	Party Name:RUBY CERAMICS PVT.LTD,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00004/AM17/	RLA File :31/83/040/00134/AM16/	Lic.No/Date:3110065948 12.02.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from SCOMET Cell, DGFT. Therefore the Committee decided to remind SCOMET Cell, DGFT in this regard.				

46	Case No.:1/5/85-ALC3/2016	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00014/AM17/	RLA File :17/24/040/00124/AM16/	Lic.No/Date:1710006273 15.02.2016	Deferred
Decision : The committee considered the case as per agenda and decided to seek actual production data of the batch of export duly signed by Chartered Engineer from the firm.				

47	Case No.:2/1/85-ALC3/2016	Party Name:DREAM PLAST INDIA PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00211/AM16/	RLA File :31/83/040/00161/AM16/	Lic.No/Date:3110065958 16.02.2016	Deferred
Decision : The committee considered the case as per agenda and decided to seek the comments from CSIR National Chemical Laboratory, Pune.				


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48	Case No.:7/4/85-ALC3/2016	Party Name:FOCUS LIGHTING & FIXTURES PVT.LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00010/AM17/	RLA File :03/94/040/00921/AM16/	Lic.No/Date:0310802785 23.02.2016	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

49	Case No.:2/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00029/AM17/	RLA File :09/24/040/00501/AM16/	Lic.No/Date:0910063332 29.02.2016	Defer Date:28.07.2016
Decision : The committee considered the case as per agenda and noted that the firm has furnished the requisite information. The Committee decided to share the information received from the firm with the concerned Technical Authority and seek their technical comments.				

50	Case No.:18/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00045/AM17/	RLA File :09/24/040/00500/AM16/	Lic.No/Date:0910063333 29.02.2016	Deferred
Decision : The committee considered the case as per agenda and noted that the firm has furnished the requisite information. The Committee decided to share the information received from the firm with the concerned Technical Authority and seek their technical comments.				

51	Case No.:6/5/85-ALC3/2016	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00019/AM17/	RLA File :08/24/040/00433/AM16/	Lic.No/Date:0810137424 15.03.2016	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

52	Case No.:25/6/85-ALC3/2016	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00052/AM17/	RLA File :03/94/040/01087/AM16/	Lic.No/Date:0310803723 01.04.2016	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				


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53	Case No.:7/5/85-ALC3/2016	Party Name:SULA VINEYARDS PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00020/AM17/	RLA File :03/95/040/00989/AM16/	Lic.No/Date:0310803972 15.04.2016	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

54	Case No.:13/6/85-ALC3/2016	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00040/AM17/	RLA File :02/24/040/00037/AM17/	Lic.No/Date:0210206722 31.05.2016	Deferred
Decision : The committee considered the case as per agenda and noted that the firm has furnished the requisite information. The Committee decided to share the information received from the firm with the concerned Technical Authority and seek their technical comments.				

55	Case No.:27/6/85-ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00054/AM17/	RLA File :03/94/040/00095/AM17/	Lic.No/Date:0310805267 07.06.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

56	Case No.:19/6/85-ALC3/2016	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00046/AM17/	RLA File :05/23/040/00142/AM17/	Lic.No/Date:0510398844 17.06.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

57	Case No.:14/8/85-ALC3/2016	Party Name:SIMOSIS INTERNATIONAL	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00080/AM17/	RLA File :03/95/040/00145/AM17/	Lic.No/Date:0310805915 04.07.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				


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58	Case No.:17/6/85-ALC3/2016	Party Name:DREAM PLAST INDIA PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00044/AM17/	RLA File :31/83/040/00034/AM17/	Lic.No/Date:3110066240 05.07.2016	Deferred
Decision : The committee considered the case as per agenda and decided to seek the comments from CSIR National Chemical Laboratory, Pune.				

59	Case No.:6/8/85-ALC3/2016	Party Name:SUPARSHVA SWABS (I)	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00072/AM17/	RLA File :05/24/040/00134/AM17/	Lic.No/Date:0510399050 11.07.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

60	Case No.:13/8/85-ALC3/2016	Party Name:G.A. FOODS (INDIA) PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00079/AM17/	RLA File :52/24/040/00017/AM17/	Lic.No/Date:5210041975 27.07.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

61	Case No.:3/11/85-ALC3/2016	Party Name:SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00100/AM17/	RLA File :03/95/040/00305/AM17/	Lic.No/Date:0310806680 27.07.2016	Deferred
Decision : The committee considered the case as per agenda and decided to defer the case and share the report received from MFPI with the firm to seek their comments.				

62	Case No.:1/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00067/AM17/	RLA File :02/24/040/00084/AM17/	Lic.No/Date:0210206901 17.08.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				


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63	Case No.: 12/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00078/AM17/	RLA File :02/24/040/00085/AM17/	Lic.No/Date:0210206902 17.08.2016	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.			

64	Case No.: 4/8/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00070/AM17/	RLA File :02/24/040/00098/AM17/	Lic.No/Date:0210206938 26.08.2016	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.			

65	Case No.: 2/3/85-ALC3/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00022/AM18/	RLA File :10/24/040/00051/AM17/	Lic.No/Date:1010059595 26.08.2016	Deferred
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm requested for exemption from appearance in Personal Hearing and further requested to consider the case on the basis of Central Excise Certificate/Chartered Engineer Certificate at a lesser consumption ratio. The Committee decided that the firm may provide the actual production data of the batch of export duly signed by the excise authority in case the data is maintained manually or ERP data duly signed by Chartered Engineer for re-examination.			

66	Case No.: 15/9/85-ALC3/2016	Party Name:INDIA FOOD EXPORTS	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00096/AM17/	RLA File :53/24/040/00015/AM17/	Lic.No/Date:5310019209 07.09.2016	Deferred
	Decision : The committee considered the case as per agenda and noted that information as sought from the firm has not given by them so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			

67	Case No.: 8/14/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00132/AM17/	RLA File :02/24/040/00108/AM17/	Lic.No/Date:0210207003 16.09.2016	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.			


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68	Case No.:12/14/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00136/AM17/	RLA File :02/24/040/00112/AM17/	Lic.No/Date:0210207004 16.09.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				

69	Case No.:5/11/85-ALC3/2016	Party Name:MAGHIRAM AND SONS	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00102/AM17/	RLA File :30/24/040/00021/AM17/	Lic.No/Date:3010103845 20.09.2016	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

70	Case No.:7/13/85-ALC3/2016	Party Name:DR WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00115/AM17/	RLA File :05/23/040/00318/AM17/	Lic.No/Date:0510400055 06.10.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Directorate of Sugar so far. Therefore the Committee decided to remind Directorate of Sugar in this regard.				

71	Case No.:8/13/85-ALC3/2016	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00116/AM17/	RLA File :03/94/040/00533/AM17/	Lic.No/Date:0310808408 17.10.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

72	Case No.:9/13/85-ALC3/2016	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00117/AM17/	RLA File :03/94/040/00534/AM17/	Lic.No/Date:0310808409 17.10.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				


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73	Case No.:3/14/85-ALC3/2016	Party Name:NUTRI FLAVOURS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00127/AM17/	RLA File :04/24/040/00101/AM17/	Lic.No/Date:0410162439 27.10.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

74	Case No.:6/13/85-ALC3/2016	Party Name:OLAM AGRO INDIA PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00114/AM17/	RLA File :05/24/040/00304/AM17/	Lic.No/Date:0510400319 28.10.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

75	Case No.:10/13/85-ALC3/2016	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00118/AM17/	RLA File :03/94/040/00683/AM17/	Lic.No/Date:0310808990 07.11.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

76	Case No.:16/14/85-ALC3/2016	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00140/AM17/	RLA File :05/23/040/00368/AM17/	Lic.No/Date:0510400397 10.11.2016	Deferred
Decision : The committee considered the case as per agenda. The Technical member has informed that MFPI vide O.M. No. 4(15)/2013-DGFT dated 27.03.2018 has raised some queries. It was decided to seek clarification on the observations of MFPI from the firm for further examination.				

77	Case No.:10/15/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00153/AM17/	RLA File :02/24/040/00129/AM17/	Lic.No/Date:0210207139 17.11.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				


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78	Case No.:11/15/85-ALC3/2016	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00154/AM17/	RLA File :02/24/040/00128/AM17/	Lic.No/Date:0210207138 17.11.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				

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Case No.:10/14/85-ALC3/2016	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
HQ File :01/85/050/00134/AM17/	RLA File :10/24/040/00080/AM17/	Lic.No/Date:1010059653 30.11.2016	Approved

Decision : The Committee considered the case as per agenda. The Committee noted that on the basis of the technical comments received earlier from MSME(Chemical division) vide their O.M. No. 23(14)2013-Chem dated 16.10.2014, ad-hoc norms of the same firm for same export-import products were approved by Norms Committee-6 in its meeting no. 14/85-ALC3/2014 dated 13.11.2014. Therefore, the Committee decided to fix the ad-hoc norms on repeat basis as under :

Export item	Quantity	Import item	Quantity
Chlorophyll Extract Isolate (Chlorophyll Min 80%)	1.00 kg	Concentrated Extract of Alfalfa (Chlorophyll 2 - 2.5 %)	66.64 kg

RA may take consequential action as per Policy/Procedure.

80	Case No.:2/14/85-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00126/AM17/	RLA File :05/23/040/00413/AM17/	Lic.No/Date:0510400592 02.12.2016	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from CLA, New Delhi so far. Therefore the Committee decided to remind the CLA in this regard.				

81	Case No.:13/14/85-ALC3/2016	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00137/AM17/	RLA File :08/24/040/00325/AM17/	Lic.No/Date:0810139226 06.12.2016	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				


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82	Case No.:7/15/85-ALC3/2016	Party Name:KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00150/AM17/	RLA File :03/94/040/00777/AM17/	Lic.No/Date:0310809755 13.12.2016	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

83	Case No.:4/2/85-ALC3/2017	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00014/AM18/	RLA File :09/24/040/00439/AM17/	Lic.No/Date:0910064530 26.12.2016	Deferred
Decision : The committee considered the case as per agenda and noted that the firm has furnished the requisite information. The Committee decided to share the information received from the firm with the concerned Technical Authority and seek their technical comments.				

84	Case No.:5/2/85-ALC3/2017	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00015/AM18/	RLA File :09/24/040/00440/AM17/	Lic.No/Date:0910064529 26.12.2016	Deferred
Decision : The committee considered the case as per agenda and noted that the firm has furnished the requisite information. The Committee decided to share the information received from the firm with the concerned Technical Authority and seek their technical comments.				

85	Case No.:9/3/85-ALC3/2017	Party Name:ARIBA FOODS PVT. LIMITED,	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00029/AM18/	RLA File :56/24/040/00039/AM17/	Lic.No/Date:5610005052 03.01.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

86	Case No.:6/17/85-ALC3/2016	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00168/AM17/	RLA File :03/94/040/00948/AM17/	Lic.No/Date:0310810662 20.01.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				


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87	Case No.: 8/1/85-ALC3/2017	Party Name:GRAINSPAN NUTRIENTS PVT. LTD.	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00008/AM18/	RLA File :08/24/040/00438/AM17/	Lic.No/Date:0810139586 24.01.2017	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

88	Case No.: 6/2/85-ALC3/2017	Party Name:ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00016/AM18/	RLA File :10/24/040/00102/AM17/	Lic.No/Date:1010059708 07.02.2017	Deferred
Decision : The committee considered the case as per agenda and noted that the firm neither appeared for personal hearing nor furnished the requisite information. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

89	Case No.: 8/17/85-ALC3/2016	Party Name:EARTH EXPO COMPANY	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00170/AM17/	RLA File :24/24/040/00031/AM17/	Lic.No/Date:2410042146 10.02.2017	Deferred
Decision : The committee considered the case as per agenda and noted that the firm neither appeared for personal hearing nor furnished the requisite information. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

90	Case No.: 11/4/85-ALC3/2017	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00054/AM18/	RLA File :10/24/040/00109/AM17/	Lic.No/Date:1010059720 15.02.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

91	Case No.: 9/1/85-ALC3/2017	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00009/AM18/	RLA File :08/24/040/00470/AM17/	Lic.No/Date:0810139761 22.02.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				


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92	Case No.:6/1/85-ALC3/2017	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00006/AM18/	RLA File :17/24/040/00201/AM17/	Lic.No/Date:1710006575 22.02.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. ICAR so far. Therefore the Committee decided to remind ICAR in this regard.				

93	Case No.:2/1/85-ALC3/2017	Party Name:SUPERHOUSE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00002/AM18/	RLA File :06/24/040/00045/AM17/	Lic.No/Date:0610038568 03.03.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

94	Case No.:1/1/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00001/AM18/	RLA File :05/24/040/00616/AM17/	Lic.No/Date:0510401889 07.03.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

95	Case No.:9/2/85-ALC3/2017	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00019/AM18/	RLA File :02/24/040/00237/AM17/	Lic.No/Date:0210207459 10.03.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				

96	Case No.:10/1/85-ALC3/2017	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00010/AM18/	RLA File :10/24/040/00116/AM17/	Lic.No/Date:1010059736 15.03.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Spice Board so far. Therefore the Committee decided to remind Spice Board in this regard.				


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97	Case No.: 3/1/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00003/AM18/	RLA File :05/24/040/00629/AM17/	Lic.No/Date:0510401947 15.03.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

98	Case No.: 19/3/85-ALC3/2017	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00039/AM18/	RLA File :05/24/040/00617/AM17/	Lic.No/Date:0510402006 20.03.2017	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

99	Case No.: 10/2/85-ALC3/2017	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00020/AM18/	RLA File :31/83/040/00176/AM17/	Lic.No/Date:3110066629 21.03.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

100	Case No.: 22/3/85-ALC3/2017	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00042/AM18/	RLA File :03/94/040/01148/AM17/	Lic.No/Date:0310812080 25.03.2017	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Mumbai so far. Therefore the Committee decided to remind the RA in this regard.				

101	Case No.: 5/3/85-ALC3/2017	Party Name:NUTRACODE HOLDINGS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00025/AM18/	RLA File :03/95/040/01010/AM17/	Lic.No/Date:0310812086 25.03.2017	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				


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102	Case No.: 21/3/85-ALC3/2017	Party Name: V.V. MARINE PRODUCTS	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date: 3510045145 29.03.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. CIBA/ICAR so far. Therefore the Committee decided to remind CIBA/ICAR in this regard.			

103	Case No.: 2/2/85-ALC3/2017	Party Name: COMPACT INDIA PVT.LTD.,	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00012/AM18/	RLA File :05/23/040/00612/AM17/	Lic.No/Date: 0510402136 03.04.2017	Deferred
	Decision : The committee considered the case as per agenda. The Technical member has informed that MFPI vide O.M. No. 4(15)/2013-DGFT dated 27.03.2018 has raised some queries. It was decided to seek clarification on the observations of MFPI from the firm for further examination.			

104	Case No.: 12/3/85-ALC3/2017	Party Name: SUKASO CERACOLORS PVT LTD	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00032/AM18/	RLA File :09/24/040/00674/AM17/	Lic.No/Date: 0910064894 10.04.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. DIPP so far. Therefore the Committee decided to remind DIPP in this regard.			

105	Case No.: 5/4/85-ALC3/2017	Party Name: SHREE AGENCIES (P)LTD,	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00048/AM18/	RLA File :13/24/040/00005/AM18/	Lic.No/Date: 1310048618 02.05.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			

106	Case No.: 8/4/85-ALC3/2017	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00051/AM18/	RLA File :05/24/040/00057/AM18/	Lic.No/Date: 0510402464 05.05.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.			


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107	Case No.: 17/3/85-ALC3/2017	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00037/AM18/	RLA File :31/83/040/00009/AM18/	Lic.No/Date:3110066735 15.05.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			

108	Case No.: 15/3/85-ALC3/2017	Party Name:GLOBAL FOOD INDUSTRIES	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00035/AM18/	RLA File :08/24/040/00047/AM18/	Lic.No/Date:0810140330 23.05.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			

109	Case No.: 10/4/85-ALC3/2017	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00053/AM18/	RLA File :10/24/040/00010/AM18/	Lic.No/Date:1010059758 24.05.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			

110	Case No.: 16/3/85-ALC3/2017	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00036/AM18/	RLA File :02/24/040/00041/AM18/	Lic.No/Date:0210207643 31.05.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.			

111	Case No.: 3/3/85-ALC3/2017	Party Name:HERBOCHEM	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00023/AM18/	RLA File :09/24/040/00125/AM18/	Lic.No/Date:0910065136 07.06.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Hyderabad so far. Therefore the Committee decided to remind the RA in this regard.			


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112	Case No.:2/4/85-ALC3/2017	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00045/AM18/	RLA File :08/24/040/00046/AM18/	Lic.No/Date:0810140449 07.06.2017	Deferred
Decision : The committee considered the case as per agenda and noted that the firm has furnished the requisite information. The Committee decided to share the information received from the firm with the concerned Technical Authority and seek their technical comments.				

113	Case No.:3/4/85-ALC3/2017	Party Name:APEEJAY TEA LIMITED,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00046/AM18/	RLA File :02/24/040/00048/AM18/	Lic.No/Date:0210207679 13.06.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				

114	Case No.:11/3/85-ALC3/2017	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00031/AM18/	RLA File :09/24/040/00339/AM16/	Lic.No/Date:0910065182 19.06.2017	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Hyderabad so far. Therefore the Committee decided to remind the RA in this regard.				

115	Case No.:28/5/85-ALC3/2017	Party Name:VIVA FOOD PRODUCTS	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00082/AM18/	RLA File :03/95/040/00179/AM18/	Lic.No/Date:0310814132 20.06.2017	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

116	Case No.:31/5/85-ALC3/2017	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00085/AM18/	RLA File :03/95/040/00218/AM18/	Lic.No/Date:0310814505 07.07.2017	Deferred
Decision : The committee considered the case as per agenda. The Technical member has informed that MFPI vide O.M. No. 4(28)/2014-DGFT dated 04.01.2018 has raised some queries. It was decided to seek clarification on the observations of MFPI from the firm for further examination.				


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117	Case No.:8/5/85-ALC3/2017	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00062/AM18/	RLA File :02/24/040/00067/AM18/	Lic.No/Date:0210207754 18.07.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				

118	Case No.:4/5/85-ALC3/2017	Party Name:FOODIMENTARY (INDIA) PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00058/AM18/	RLA File :05/23/040/00140/AM18/	Lic.No/Date:0510403439 18.07.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

119	Case No.:2/5/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00056/AM18/	RLA File :05/24/040/00178/AM18/	Lic.No/Date:0510403456 20.07.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

120	Case No.:11/5/85-ALC3/2017	Party Name:DINESH SARAOGI	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00065/AM18/	RLA File :02/24/040/00068/AM18/	Lic.No/Date:0210207757 21.07.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. AYUSH so far. Therefore the Committee decided to remind AYUSH in this regard.				

121	Case No.:1/5/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00055/AM18/	RLA File :05/24/040/00197/AM18/	Lic.No/Date:0510403623 08.08.2017	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from CLA so far. Therefore the Committee decided to remind the CLA in this regard.				


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122	Case No.:21/5/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that the firm has furnished the requisite information. The Committee decided to share the information received from the firm with the concerned Technical Authority and seek their technical comments.			

123	Case No.:25/5/85-ALC3/2017	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00079/AM18/	RLA File :03/94/040/00414/AM18/	Lic.No/Date:0310815264 21.08.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.			

124	Case No.:15/5/85-ALC3/2017	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00069/AM18/	RLA File :31/83/040/00057/AM18/	Lic.No/Date:3110066839 21.08.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.			

125	Case No.:16/5/85-ALC3/2017	Party Name:TASTY BITE EATABLES LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00070/AM18/	RLA File :31/83/040/00068/AM18/	Lic.No/Date:3110066859 02.09.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that the firm has furnished the requisite information. The Committee decided to share the information received from the firm with the concerned Technical Authority and seek their technical comments.			

126	Case No.:12/5/85-ALC3/2017	Party Name:THE ANANDA- BAG TEA CO. LTD.	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00066/AM18/	RLA File :02/24/040/00099/AM18/	Lic.No/Date:0210207854 13.09.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.			


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127	Case No.:7/5/85-ALC3/2017	Party Name:DR WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00061/AM18/	RLA File :05/23/040/00239/AM18/	Lic.No/Date:0510404022 18.09.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Directorate of Sugar so far. Therefore the Committee decided to remind Directorate of Sugar in this regard.				

128	Case No.:5/5/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00059/AM18/	RLA File :05/24/040/00263/AM18/	Lic.No/Date:0510404018 18.09.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

129	Case No.:18/8/85-ALC3/2017	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00116/AM18/	RLA File :03/94/040/00482/AM18/	Lic.No/Date:0310815848 21.09.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

130	Case No.:18/5/85-ALC3/2017	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00072/AM18/	RLA File :08/24/040/00181/AM18/	Lic.No/Date:0810140993 22.09.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				

131	Case No.:6/6/85-ALC3/2017	Party Name:SULA VINEYARDS PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00092/AM18/	RLA File :03/95/040/00501/AM18/	Lic.No/Date:0310815998 27.09.2017	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				


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13 2	Case No.:17/8/85-ALC3/2017	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00115/AM18/	RLA File :03/95/040/00510/AM18/	Lic.No/Date:0310816058 03.10.2017	Approved
	Decision : The committee considered the case as per agenda. Based on the Comments furnished by Department of Industrial Policy & Promotion vide their Communication No. 7/10/2018-TSW dated 09.03.2018, the Committee approved following ad-hoc norms :-			
	Export item	Quantity	Import item	Quantity
	Zircon Powder/Opacifier for Ceramics Tiles/Zirconium Silicate Powder	1000 MT	Zircon Sand	945 MT
	RA may take consequential action as per Policy/Procedure.			

133	Case No.:2/6/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00088/AM18/	RLA File :05/24/040/00304/AM18/	Lic.No/Date:0510404234 10.10.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.			

134	Case No.:3/6/85-ALC3/2017	Party Name:ALKAL0IDS PRIVATE LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00089/AM18/	RLA File :02/24/040/00097/AM18/	Lic.No/Date:0210207880 12.10.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind Textile Commissioner in this regard.			

135	Case No.:5/6/85-ALC3/2017	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:11/85- ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00091/AM18/	RLA File :08/24/040/00195/AM18/	Lic.No/Date:0810141170 13.10.2017	Deferred
	Decision : The committee considered the case as per agenda and noted that the firm has furnished the requisite information. The Committee decided to share the information received from the firm with the concerned Technical Authority and seek their technical comments.			


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136	Case No.:1/7/85-ALC3/2017	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00095/AM18/	RLA File :31/83/040/00093/AM18/	Lic.No/Date:3110066894 24.10.2017	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				

137	Case No.:4/6/85-ALC3/2017	Party Name:ALKAL0IDS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00090/AM18/	RLA File :02/24/040/00115/AM18/	Lic.No/Date:0210207922 30.10.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.				

138	Case No.:1/6/85-ALC3/2017	Party Name:COMPACT INDIA PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00087/AM18/	RLA File :05/23/040/00286/AM18/	Lic.No/Date:0510404420 31.10.2017	Deferred
Decision : The committee considered the case as per agenda. The Technical member has informed that MFPI vide O.M. No. 4(15)/2013-DGFT dated 27.03.2018 has raised some queries. It was decided to seek clarification on the observations of MFPI from the firm for further examination.				

139	Case No.:1/9/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00119/AM18/	RLA File :32/24/040/00028/AM18/	Lic.No/Date:3210078280 01.11.2017	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Coimbatore so far. Therefore the Committee decided to remind the RA in this regard.				

140	Case No.:2/7/85-ALC3/2017	Party Name:PELICAN TOBACCO (INDIA) PRIVATE LIMITED,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00096/AM18/	RLA File :05/24/040/00322/AM18/	Lic.No/Date:0510404507 06.11.2017	Deferred
Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard.				


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141	Case No.: 13/8/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00111/AM18/	RLA File :05/24/040/00346/AM18/	Lic.No/Date:0510404544 08.11.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

142	Case No.: 3/9/85-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00121/AM18/	RLA File :32/24/040/00032/AM18/	Lic.No/Date:3210078308 21.11.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

143	Case No.: 9/8/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00107/AM18/	RLA File :05/24/040/00390/AM18/	Lic.No/Date:0510404716 23.11.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

144	Case No.: 2/9/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00120/AM18/	RLA File :32/24/040/00033/AM18/	Lic.No/Date:3210078316 27.11.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				

145	Case No.: 19/8/85-ALC3/2017	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00117/AM18/	RLA File :06/24/040/00040/AM18/	Lic.No/Date:0610038751 29.11.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				


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146	Case No.:2/8/85-ALC3/2017	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00100/AM18/	RLA File :10/24/040/00044/AM18/	Lic.No/Date:1010059845 07.12.2017	Deferred
Decision : The committee considered the case as per agenda. The Technical member has informed that MFPI vide O.M. No. 88/DGFT/2011 Vol.II dated 22.03.2018 has raised some queries. It was decided to seek clarification on the observations of MFPI from the firm for further examination.				

147	Case No.:8/8/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00106/AM18/	RLA File :05/24/040/00397/AM18/	Lic.No/Date:0510404847 11.12.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Textile Commissioner so far. Therefore the Committee decided to remind Textile Commissioner in this regard.				

148	Case No.:3/8/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00101/AM18/	RLA File :32/24/040/00037/AM18/	Lic.No/Date:3210078336 12.12.2017	Deferred
Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. Tea Board so far. Therefore the Committee decided to remind Tea Board in this regard.				

149	Case No.:9/11/85-ALC3/2017	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00159/AM18/	RLA File :10/24/040/00048/AM18/	Lic.No/Date:1010059859 22.12.2017	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

150	Case No.:7/11/85-ALC3/2017	Party Name:SCARLET PRINTS LLP	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00157/AM18/	RLA File :08/24/040/00283/AM18/	Lic.No/Date:0810141703 05.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				


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151	Case No.: 8/11/85-ALC3/2017	Party Name: TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00158/AM18/	RLA File :03/95/040/00831/AM18/	Lic.No/Date:0310818255 05.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

152	Case No.: 6/11/85-ALC3/2017	Party Name: VADILAL INDUSTRIES LIMITED	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00156/AM18/	RLA File :08/24/040/00258/AM18/	Lic.No/Date:0810141705 05.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

153	Case No.: 1/11/85-ALC3/2017	Party Name: FABRO LEATHER INDUSTRIES LLP	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00151/AM18/	RLA File :13/24/040/00052/AM18/	Lic.No/Date:1310048835 12.01.2018	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from RA, Jaipur so far. Therefore the Committee decided to remind the RA in this regard.				

154	Case No.: 10/11/85-ALC3/2017	Party Name: GADRE MARINE EXPORT PVT LTD	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00160/AM18/	RLA File :03/94/040/00807/AM18/	Lic.No/Date:0310818491 15.01.2018	Approved
Decision : The committee considered the case as per agenda. Based on the Comments furnished by Central Institute of Fisheries Technology vide their Letter No. 1(7)/FP/Sion/2016 dated 08.12.2017, the Committee decided to approve ad-hoc norms as applied for by the authorization holder in their Advanced Authorization on repeated basis as approved for AA No. 0310815441 dated 31.08.2017 and approved in meeting No. 8/85-ALC/2017 dated 18.01.2018.				
RA may take consequential action as per Policy / Procedures.				

155	Case No.: 11/11/85-ALC3/2017	Party Name: ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00161/AM18/	RLA File :03/94/040/00828/AM18/	Lic.No/Date:0310818575 17.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				


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156	Case No.:12/11/85-ALC3/2017	Party Name:FAZLANI EXPORTS PVT.LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00162/AM18/	RLA File :03/94/040/00743/AM18/	Lic.No/Date:0310818650 22.01.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

157	Case No.:5/11/85-ALC3/2017	Party Name:KAMRIN INTERNATIONAL	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00155/AM18/	RLA File :08/24/040/00321/AM18/	Lic.No/Date:0810141931 05.02.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

158	Case No.:13/11/85-ALC3/2017	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00163/AM18/	RLA File :03/94/040/00893/AM18/	Lic.No/Date:0310818950 07.02.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

159	Case No.:4/11/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00154/AM18/	RLA File :32/24/040/00049/AM18/	Lic.No/Date:3210078396 09.02.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

160	Case No.:3/11/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00153/AM18/	RLA File :05/24/040/00576/AM18/	Lic.No/Date:0510405639 13.02.2018	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from CLA so far. Therefore the Committee decided to remind the RA in this regard.				

161	Case No.:2/11/85-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00152/AM18/	RLA File :05/23/040/00427/AM18/	Lic.No/Date:0510405648 15.02.2018	Deferred
Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received from CLA so far. Therefore the Committee decided to remind the RA in this regard.				

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162	Case No.:14/11/85-ALC3/2017	Party Name:INDIA FOOD EXPORTS	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File :01/85/050/00164/AM18/	RLA File :53/24/040/00013/AM18/	Lic.No/Date:5310019569 16.02.2018	Deferred
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				

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163/504	Party Name: JINDAL DRUGS PVT. LTD.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status			
HQ File : 01/85/50/00031/AM17/DES.VI			Approved			
Review of ad-hoc input output norms fixed in respect of export product “Cocoa Butter” against import of “Cocoa Beans- – Dried & Fermented”						
Decision : Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(4)/2015-DGFT dated 13.03.2018, the Committee decided to revise norms in respect of the following authorizations of the firm purely on ad-hoc basis :						
S. N.	Authorization No.	Dated	Export Item	Qty.	Import Item	Qty.
1.	0310750397	19.09.2013	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
2.	0310754765	22.10.2013	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
3.	0310760274	03.12.2013	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
4.	0310762890	20.12.2013	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
5.	0310776079	27.03.2014	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
6.	0310776786	02.04.2014	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
7.	0310781437	13.05.2014	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
8.	0310784173	03.06.2014	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg

RA may take consequential action as per Policy / Procedures.


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164/205	Party Name: JINDAL DRUGS PVT. LTD.	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status			
HQ File : 01/85/50/00084/AM17/DES.VI			Approved			
Review of ad-hoc input output norms fixed in respect of export product "Cocoa Butter" against import of "Cocoa Beans- – Dried & Fermented"						
Decision : Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(4)/2015-DGFT dated 13.03.2018, the Committee decided to revise norms in respect of the following authorizations of the firm purely on ad-hoc basis :						
S. N.	Authorization No.	Dated	Export Item	Qty.	Import Item	Qty.
1.	0310806926	08.08.2016	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
2.	0310806978	09.08.2016	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
3.	0310807010	10.08.2016	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
4.	0310807011	10.08.2016	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
5.	0310807071	11.08.2016	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
6.	0310807113	12.08.2016	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
7.	0310807114	12.08.2016	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
8.	0310807137	16.08.2016	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
9.	0310807157	17.08.2016	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
10.	0310807158	17.08.2016	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg
RA may take consequential action as per Policy / Procedures.						


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165/506	Party Name: Natural & Essential Oils Pvt. Ltd.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status:
Hq. file No.s F.No.01/85/50/00038/AM15/DES.VI F.No.01/85/80/00035/AM14/DES.VI	Advance Authorisation Nos. i.) 0710104764 ii.) 0710094962		Deferred
165 Subject : Rectifications of already approved norms in respect of 2 Advance Authorizations obtained from RA, Bangalore.			
Decision : The Committee considered the case as per agenda. The Committee noted the comments/suggestions of Technical Authority i.e MFPI furnished vide their O.M. No 4(13)/2013-DGFT dated 13.03.2018 in the context of earlier comments furnished vide O.M. dated 12.02.2015. Hence, the Committee decided that the firm may be given Personal Hearing before Norms Committee to explain their case alongwith actual production data of the batch of export duly signed by Chartered Engineer.			

166/507	Party Name: Parag Milk Foods Pvt. Ltd.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
HQ File : 01/85/50/00096/AM16/DES.VI	RLA F.No. 03/83/040/073/AM16		Deferred
Request for grant of Personal Hearing before Norms Committee.			
Decision : The Committee heard Sh. Pritam Shah, Managing Director and Sh. Sanjay Mishra, GM (Wrok), Parag Milk Foods Pvt. Ltd. in the light of the reports of Team which visited the plant of the applicant firm.			
The Committee noted from the report of one of the Technical member of the Team that the dairy plant possesses machineries to use Butter oil/AMF for standardization of milk to be used for production of mozzarella cheese, processed cheese and paneer. However, on the day of their visit, butter oil/AMF was not being used in the production of mozzarella cheese, paneer and ghee. The other member has further reported that for processed cheese production, use of butter oil/AMF is not required. The other member has also reported that purpose of separating the existing FAT and then again adding the imported AMF was not justified except that they do it when manufacturing for export purposes.			
However, during personal hearing the representatives of the firm informed that production facility for use of butter oil/AMF were available at the plant but on that particular day it was not used in production because the production was for only local use not for export batch. They further informed that the Government Agencies like National Dairy Development Board and Mother Dairy also actually import and utilise Butter Oil/AMF in their production process.			
In view of submissions made by representatives of the firm, the Committee decided that firm may provide actual production data of the batch of export as well as ERP data of new batches duly signed by Chartered Engineer which will be re-examined by the Technical Team.			


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167	167/508	Party Name : Ferrero India Pvt. Ltd.	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File : 01/85/050/00125/AM14/DES.VI			Deferred
	Ratification of already fixed ad-hoc input output norms in respect of 52 Advance Authorization obtained by M/s Ferrero India Pvt. Ltd. Decision: : The Committee heard Sh. Ashok Jain, AGM (Finance) and others, Ferrero India Pvt. Ltd. during Personal Hearing. The Committee noted that the Technical Authority i.e. MFPI vide O.M. dated 4(1)/2014-DGFT 19.01.2018 has repeated its earlier recommendations. However, the representatives of the firm gave a presentation explaining the process of production in support of its claim for review of ad-hoc norms in respect of 22 Advance Authorisation cases issued between 8.12.2015 and 22.8.2016. After the presentation, Technical member stated that he would re-visit the production process and wastage. Therefore, the Committee decided that firm may submit production process Chart with actual production data of the batch of export duly signed by Chartered Engineer alongwith sample for re-examination by MFPI.			

168	168/509	Party Name : Expovan	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File : 01/85/50/153/AM16/DES.VI	RLA File 32/24/40/00011/AM16	Lic.Nos. Authorization Dated No. 3210077698 07.09.2015 3210077699 07.09.2015 3210077700 07.09.2015	Approved
	Request for grant of wastage on input in respect of AAs obtained in terms of para 4.07 of HBP, (2015-20). Decision: The Committee considered the case as per agenda. The Technical Authority informed that an inadvertent error had occurred by MFPI while sending the comments earlier. Based on the revised comments furnished by Ministry of Food Processing Industries vide their O.M. No. 4(44)/2015 DGFT dated 15.03.2018, the Committee decided to approve 42 % wastage on import i.e. export of 1 KG Processed Vanilla Beans (Gourmet/Extraction Grade) against import of 1.72 (1/0.58=1.72) Kg of Vanilla Plantfolia Pods (Sundried) purely on ad-hoc basis.			

169	169/510	Party Name: Encanterra Traders Pvt. Ltd	Meet No/Date: 11/85-ALC3/2017 28.03.2018	Status
	HQ File No. 01/85/162/082/AM18/DES.VI	RLA F.No. 05/23/040/00166/AM18	E.com Ref. No. 05/16/951/53000/0514/8916	Deferred
	Decision : The committee considered the case as per agenda and noted that information as sought by Technical Authority has not given by the firm so far. Therefore the Committee decided to give final opportunity to firm to give information within a period of 15 days from the date of issue of letter in this regard			


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170	170/511	Party Name: Perfect Cardamom & Spices Marketing Co.		Meet No/Date:11/85-ALC3/2017 28.03.2018		Status
	HQ File No. 01/85/162/050/AM17/DES-VI	RLA 03/95/040/00612/AM17	F.No.	E.com 03/98/032/84000/0487/0696	Ref. No.	Approved
	Subject: Fixation of ad-hoc input output norms for export of "Processed/Assorted/Sterilised Spices namely Cardamom ETO Treated" against import of "Unprocessed/Unassorted/Unsterilized Spices namely Cardamom					
Decision : The Committee considered the case as per agenda. The Committee noted that the MFPI has already furnished its technical comments and Spice Board has not given its comments since 05.01.2017 despite reminder hence the Committee decided to dispense with the requirement of comments from Spice Board. Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M. No. 4(10)/2016-DGFT dated 24.04.2017, the Committee approved the fixation of norms on ad-hoc basis without any wastage i.e. import of 40000.000 Kg unprocessed/unasserted/unsterilised spices namely Cardamom ETO treated for export of 40000.000 Kg processed/assorted/sterilised spices namely Cardamom ETO treated. RA may take consequential action as per Policy / Procedures.						

171	171/512	Party Name: Nutrivita Foods Pvt. Ltd.		Meet No/Date:11/85-ALC3/2017 28.03.2018		Status
	HQ File No. 01/85/171/061/AM17/DES-VI	RLA 31/83/40/00007/AM17	F.No.	E.com 03/10/022/74600/0465/7599	Ref. No.	Deferred
	Subject: Fixation of ad-hoc input output norms in terms of para 4.06 of HBP read with para 4.11(b) of FTP 2015-20					
	Decision : The committee considered the case as per agenda and noted that Comments are awaited from Technical Authority i.e. MFPI so far. Therefore the Committee decided to remind MFPI in this regard.					

172	172/513	Party Name: TE Connectivity India Pvt. Ltd.		Meet No/Date:11/85-ALC3/2017 28.03.2018		Status
	HQ File No. 01/85/50/101/AM17/DES-VI	RLA 07/24/40/0376/AM16	F.No.	E.com 0710109402 16.02.2016	Ref. No. dated	Deferred
	Request for Revision of Norms fixed by the Norms Committee under NC-VI Meeting No. 06, held on 21.11.2017					
Decision : The Committee considered the request of firm for Revision of Norms fixed by the Norms Committee and decided that the request of the firm may be sent to Technical Authority i.e. Department of Industrial Policy and Promotion.						


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173	173/514	Party Name: Signature Estates, Kolkata	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File No. 01/85/50/040/AM12/DES.VI	RLA 02/24/40/034/AM12	F.No. Adv. Auth. No.0210159359 dated 23.05.2011	Deferred
Subject: Fixation of ad-hoc norms for export of Tea Bag with Tea packed in Tin Box etc.				
Decision : The committee considered the case as per agenda. The Technical member has informed that MFPI vide O.M. No. 4(16)/2017-DGFT dated 05.01.2018 has raised some queries. It was decided to seek clarification on the observations of MFPI from the firm for further examination.				

174	174/515	Party Name: Indian Oilseeds and Produce Export Promotion Council	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File No. 01/85/171/90/AM16/DES.VI			Deferred
Subject: Modification of SION existing at Sl. No. E-92 for Ground Nut Kernels.				
Decision : The Committee heard Sh. Sanjay Shah, Chairman, Indian Oilseeds and Produce Export Promotion Council during Personal Hearing who submitted a letter of India Council Agriculture Research showing different wastage. The Committee decided to share letter of ICAR with MFPI in order to recheck its recommendation.				

175	175/516	Party Name: Goodricke Group Ltd.	Meet No/Date:11/85-ALC3/2017 28.03.2018	Status
	HQ File No. 01/85/171/33/AM18/DES.VI			Deferred
Subject: Request for fixation of norm of wastage of spent leaf (tea waste) arising in the course of manufacture of Oolong Tea for export, as per para 6.6 of FTP(HBP)				
Decision : The Committee considered the case as per agenda and decided to defer the case and seek the comments from concerned Technical Authority.				


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